

தமிழ்நாடு TAMIL NADU டி 20/-

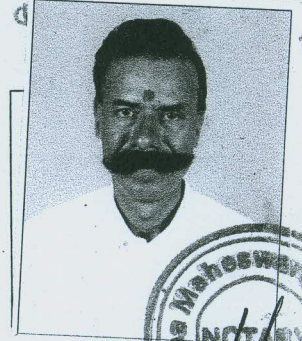
2683 / 21.7.17 Dr. K. Padmarajan  
Mettur

42AB 300073

மா. கோகுலசுப்பிரமணியன்  
21-7-18/97

**"FORM 26**

(See rule 4A)

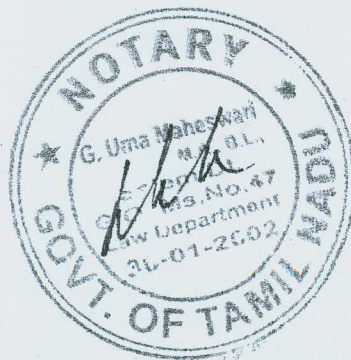


Affidavit to be field by the candidate alongwith  
nomination paper before the returning officer  
For election to House of People (name of the  
house)

From Rajayasabha Mathiyapradesh (Name of the constituency)

**PART-A**

I am Dr.K.Padmarajan S/O K.Kunchambu Nair Aged 59 years ,  
resident of 3/3-23A, Padma Nivas Building , Raman Nagar Post ,  
Mettur Dam – 3 , Mettur Taluk, Salem District , Tamil Nadu  
636403 a candidate at the above election , do hereby solemnly  
affirm and state on oath as under :-



Dr. K. Padmarajan  
22.7.2017



(1) I am a candidate set up by independent (\*\*name of the political party)/\*\*am contesting as an independent candidate.

(\*\* strike out whichever is not applicable)

(2) My name is enrolled in 85 Mettur (Name of the constituency and the state), at serial no 644 in part No 160.

(3) My contact telephone number(s) is/are 9442822870, 04298-230341 and my e-mail id padmarajan\_electionking@yahoo.co.in (if any)

is.....

(4) Details of permanent account number(PAN) and status of filling of income Tax return

SL. NO.	NAMES	PAN	The financial year for which the last Income-tax return has been filled	Total income Show in Income-tax return (in Rupees)
1.	Self	AWXPP6749C	Nil	Nil
2.	Spouse - P.SREEJA	Nil	Nil	Nil
3.	Dependent-1- P.SREEJESH	Nil	Nil	Nil
4.	Dependent-2	Nil	Nil	Nil
5.	Dependent-3	Nil	Nil	Nil

(5) Am not accused not accused not any offence(s) punishable with imprisonment for two years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of Competent jurisdiction.

If the deponent is accused of any such offence(s) he shall furnish the following information:-

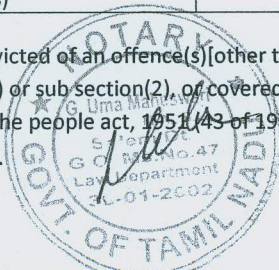
(i) The following case(s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more :-

(a)	Case/first information report no./nos. together with complete details of Concerned police station/district/state	Nil
(b)	Section(s) of the concerned act(s) and short description of the offence(s) for which charged	Nil
(c)	Name of the court case no and date of order taking cognizance	Nil
(d)	Court(s) which framed the charge(s)	Nil
(e)	Date(s) on which the charge(s) was/ Were framed	Nil
(f)	Whether all or any of the proceeding(s) have been stayed by any court(s) of competent jurisdiction	Nil

(ii) The following case(s) is/are pending against me in which cognizance has been taken by the court [other than the cases mentioned in item (i) above] :-

(a)	Name of the court, case no. and date of order taking cognizance	Nil
(b)	The details of case where the court has taken cognizance, section(s) of the act(s) and description of the offence(s) for which cognizance taken	Nil
(c)	Details of appeal(s)/application(s) for revision (if any) filed against the above order(s)	Nil

(6) Have not been convicted of an offence(s) [other than any offence(s) referred to in sub-section (1) or sub-section (2), or covered in sub-section (3), of section 8 of the Representation of the people act, 1951 (43 of 1951)] and sentenced to imprisonment for one year or more.



*D.K. Sharma*  
22.7.2017

If the deponent is convicted and punished as aforesaid information :

In the following cases, I have been convicted and sentenced under law :

(a)	The details of case section(s) of the concerned act(s) and description of the offence(s) for which convicted	Nil
(b)	Name of the court(s), case no. and date(s) of order(s)	Nil
(c)	Punishment imposed	Nil
(d)	Whether any appeal was/has been filed against the conviction order. If so, details and the present status of the appeal :	Nil

(7) That I give herein below the details of the asset (movable) owned by me and my spouse and all dependents :

**A. Details of movable assets :**

**Note :** 1. Asset in joint name indicating the extent of joint ownership given.

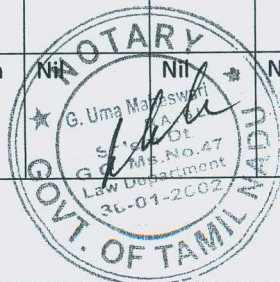
**Note :** 2. In case of deposit/investment, the details including amount of deposit, the scheme, name of the bank/institution should be given.

**Note :** 3. Value of bonds/share debentures as per current market value in respect of listed companies and as per books in hand should be given.

**Note :** 4. Dependence here has the same meaning as assigned in section 75A of the representation of the people Act, 1988.

**Note :** 5. Details including amount is to be given separately.

Sl.No	Description	self	Spouse	Dependents
(i)	Cash in hand	45,000	Nil	Nil
(ii)	Detail of deposit in Bank accounts, (fixed deposits, Term deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit.	Indian Bank, SB Account 6510904388 RS.1000	Nil	Nil
(iii)	Details of investment in Bonds, debentures/shares and units in companies/mutual funds and other and the amount.	Nil	Nil	Nil
(iv)	Details of investment in Nss, postal saving, Insurance policies and investment in any	Nil	Nil	Nil





	Financial instruments in post office or Insurance company and the amount.					
(v)	Personal loans/ advance given to any person for entity including firm, company, Trust etc., and other receivables from debtors and the amount	Nil	Nil	Nil	Nil	Nil

(vi)	Motor vehicles/ Aircrafts/yachts/ships (Details of make, registration number etc. year of purchase and amount)	TVS 50XL Reg.No : TAS6244 Dt 2.9.1987 5000/-	Nil
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	8 G Finger Ring 24 G Cold Chain 2 G ring 60,000/-	Nil
(viii)	Any other asset such as value of claims/ interest	Nil	Nil
(ix)	Gross total value	65,000/-	Nil

#### B. Details of immovable assets :

**Note : 1.** Properties in joint ownership indicating the extent of join ownership will also have to be indicated.

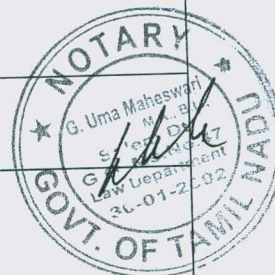
**Note : 2.** Each land or building or apartment should be mentioned separately in this foemat.

Sl.No	Description	self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agriculture land Location(s) survey number(s)	Nil	Nil	Nil	Nil	Nil
	Area (total measurement in acres)	Nil	Nil	Nil	Nil	Nil
	Whether inherited property(yes or no)	Nil	Nil	Nil	Nil	Nil
	Date of purchase in case of self acquired property	Nil	Nil	Nil	Nil	Nil
	Cost of land (in case of purchase)at the time of purchase	Nil	Nil	Nil	Nil	Nil
	Any investment on the Land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate current market value	Nil	Nil	Nil	Nil	Nil
(ii)	<u>Non-Agriculture land</u> : Location(s) survey number(s)	Nil	Nil	Nil	Nil	Nil



*D.K. Reddy*  
22.7.2017

	Area (total measurement in sq.ft.)	Nil	Nil	Nil	Nil	Nil
	Whether inherited property (yes or no)	Nil	Nil	Nil	Nil	Nil
	Date of purchase in case of self-acquired property	Nil	Nil	Nil	Nil	Nil
	Cost of land (in case of purchase) at the time of purchase	Nil	Nil	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate current market value	Nil	Nil	Nil	Nil	Nil
(iii)	Commercial buildings (including apartments) -Location(s) -Survey number(s)	Salem Dt, Mettur TK, Veerakal Pudhur Village, Survey No : 66/8BIA				
	Area (total measurement in sq.ft.)	200 Sq.Ft				
	Build-up area (total measurement in sq.ft.)	1756 Sq.Ft				
	Whether inherited property (yes or no)	No	No	No	No	No
	Date of purchase in case of self-acquired property	self acquired by sale deed dt 26.08.1985				
	Cost of property (in case of purchase) at the time of purchase	Cost of Purchase Rs.25,000/-				
	Any investment on the property by way of development, construction etc.	Construction with Storied Building				
	Approximate current market value	Current market value amount Rs.11,00,000/-				
(iv)	<u>Residential buildings</u> (including apartments) -Location(s) -Survey number(s)	Salem Dt, Mettur TK, Veerakal Pudhur Village, Survey No : 67				
o	Area (total measurement in sq.ft.)	1311 sq.ft				
	Build-up area (total measurement in sq.ft.)	1311 sq.ft				
	Whether inherited property (yes or no)	No	No	No	No	No
	Date of purchase in case of self-acquired property	03.11.1993				
	Cost of property (in case of purchase) at the time of purchase	Rs. 10,000/-				
	Any investment on the land by way of development, construction etc.	Residential House Built Therein				
	Approximate current market value	Rs. 3,00,000/-				



D. K. Radman  
22.7.2017



	market value					
(v)	Other (such as interest in property)	Nil	Nil	Nil	Nil	Nil
(vi)	Total of current market value of (i) to (v) above	14,00,000/	Nil	Nil	Nil	Nil

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(note : please give separate details of name of bank, institution, entity or individual and amount before each item)

Sl.No	Description	self	spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Loanor dues to bank/ financial institution(s) Name of the Bank or financial Institution, Amount outstanding, Nature of Loan	Nil	Nil	Nil	Nil	Nil
	Loan or dues to any Other individuals/ entity other than mentioned above Name(s), amount outstanding, nature of loan	Nil	Nil	Nil	Nil	Nil
	Any other liability	Nil	Nil	Nil	Nil	Nil
	Grand total of Liabilities	Nil	Nil	Nil	Nil	Nil
(ii)	Government dues : Dues to departments dealing with government accommodation	Nil	Nil	Nil	Nil	Nil
	Dues to department dealing with supply of water	Nil	Nil	Nil	Nil	Nil
	Dues to department dealing with supply of electricity	Nil	Nil	Nil	Nil	Nil
	Dues to department dealing with supply of telephones/mobiles	Nil	Nil	Nil	Nil	Nil
	Dues to department dealing with government transport (including aircrafts and helicopters)	Nil	Nil	Nil	Nil	Nil
	Income tax dues	Nil	Nil	Nil	Nil	Nil
	Wealth tax dues	Nil	Nil	Nil	Nil	Nil
	Service tax dues	Nil	Nil	Nil	Nil	Nil
	Municipal/property Tax dues	Nil	Nil	Nil	Nil	Nil
	Sales tax dues	Nil	Nil	Nil	Nil	Nil
	Any other dues	Nil	Nil	Nil	Nil	Nil
(iii)	Grand total of all Government dues	Nil	Nil	Nil	Nil	Nil
(iv)	Whether any other	Nil	Nil	Nil	Nil	Nil

*G.K. Reddy*  
22.7.2017

liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.					
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(9) Details of profession or occupation :

- (a) Self Tyre works  
(b) Spous House-wife

(10) My educational qualification as under :-

8<sup>th</sup> Standard - Kunchimangalam, government high school,  
Cannanoor district, kerala state.

(M.A) History – Annamalai open university,  
Chidambaram, tamilnadu state

(Given details of highest school/university education mentioning the full from of the certificate/diploma/degree course, name of the school/college/university and the year in which the course was completed.)

**PART-B**

**(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A ;**

1.	Name of the candidate		Dr.K.PADMARAJAN			
2.	Full postal address		3/3/23a, Padma Nivas building Raman Nagar - Post, Mettur Dam – 636 403 Salem Dist, Tamil Nadu,			
3.	Number and name of the constituency and state		Mathiyapradesh Rajayasabha			
4.	Name of the political party which set up the candidate (otherwise write 'Independent')		Independent			
5.	(i) Total number of pending cases where charges have been framed by the court for offences punishable with imprisonment for two years or more		Not Applicable			
	(ii) Total number of pending cases where the court(s) have taken cognizance [other than the cases mentioned in Item (i) above]		Not Applicable			
6.	Total number of cases in which convicted and sentenced to imprisonment for one year or more [except for offences referred to in sub-section (1),(2) or (3) of section 8 of Representation of the people act,1951]		Not Applicable			
7.		PAN OF	Year for which last income Tax return filed	Total income shown		
	(a) Candidate	AWXPP674C	Nil	Nil		
	(b) Spouse	Nil	Nil	Nil		
	(c) Dependents	Nil	Nil	nil		
8.	Details of Asset and Liabilities in Rupees					
	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3



*Dr. K. Padmarajan*  
22.7.2017



A.	Movable assets (Total value)	65,000	Nil	Nil	Nil
B.	Immovable asset				
I	Purchase price of self- acquired immovable property	25,000 10,000	Nil	Nil	Nil
II	Development/ construction cost of immovable property after purchase (if applicable)	Rs.5,00,000 RS.1,00,00	Nil	Nil	nil
III	Approximate current market price of-	Rs.11,00,00 0	Nil	Nil	nil
	(a) self-acquired asset (total value)	Rs.3,00,000 Rs.	Nil	Nil	nil
	(b) inherited assets (total Value	11,00,000			
9.	Liabilities	Rs. 14,00,000	Nil	Nil	Nil
(i)	Government dues (Total)	Nil	Nil	Nil	nil
(ii)	Loans from bank, Financial institutions and other (total)	nil	Nil	Nil	Nil
10.	Liabilities that are under dispute				
(i)	Government dues (Total)	Nil	Nil	Nil	nil
(ii)	Loans from bank, Financial institutions and other (Total)	Nil	Nil	Nil	Nil
11.	<p>Highest educational qualification :</p> <p>8<sup>th</sup> Standard - Kunchimangalam, government high school, Cannanoor district, Kerala state.</p> <p>(M.A) History – Annamalai open university, Chidambaram, tamilnadu state</p> <p>(Give details of highest school/university education mentioning the full of the Certificate/diploma/degree cours, name of the school/college/university and the year in which the course was completed)</p>				

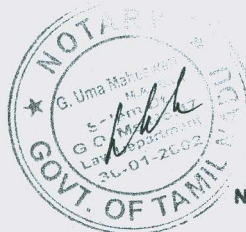
#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom. I further declare that :-

- (a) There is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of part A and B above :
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of part A and items 8, 9 and 10 of part B above.

Verified at, Mettur Dam this 22<sup>nd</sup> day of July 2017.

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DEPONENT  
G.UMA MAHESWARI, M.A., B.L.,  
ADVOCATE (Enr. No. Ms. 150/92)  
NOTARY (G.O.Ms.No.47/30.01.2002)  
Thambiannan Building, Cauvery Nagar  
METTUR DAM - 636 401  
Cell: 98659 84414



## ADDITIONAL AFFIDAVIT TO BE SUBMITTED CANDIDATES

Election (Name of the House) from **Rajayasabha Mathiyapradesh**

I, **Dr.K.Padmarajan** (Name of candidate) Son of **K.Kunchambu Nair** Aged **59** years, resident of **3/3-23 A, Padma Nivas Building, Raman Nagar Post, Mettur Dam-3, Mettur Taluk, Salem Dt-636403, Tamil Nadu.**

A candidate at the above election, do solemnly affirm and state on oath as under:-

- i. I have not been allotted any govt, accommodation at nay any time during the period of last 10 years prior to the date of notification of the current election

OR

- ii. I have been allotted govt accommodation at **NIL**. Mention the address of the accommodation )during the period of last 10 years prior to the date notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears of the agencies providing electricity, water and telephone at the said accommodation as **NIL** the date should be the last date of the 3<sup>rd</sup> month prior to the month in which the election is announced).

- iii. " No Dues Certificates" from the agencies concerned are attached hereto.

### Verification

I, the deponent above named , do hereby verify and declare that the above Statements are correct the best of my knowledge, and no part of it is false.

Verified at Mettur Dam this the 22<sup>nd</sup> Day of July 2017.

*Dr.K. Padmarajan*  
**DEPONENT**

22.7.2017.



*G. Uma Maheswari*  
**G.UMA MAHESWARI, M.A.B.L.,**  
**ADVOCATE (Enr. No. Ms. 150/2)**  
**NOTARY (G.O.Ms.No.47/30.01.20)**  
Thambiannan Building, Cauvery Nagar,  
**METTUR DAM - 636 401**  
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